

**Affidavit to be furnished by the candidate along with Nomination Paper before
the Returning Officer**

**For election to BIHAR VIDHAN SABHA. (Name of the House) From...62,
PURNEA GENERAL Constituency (Name of the Constituency)**

I VIJAY KUMAR KHEMKA., son/daughter/wife of LATE SRI MANGAL CHAND KHEMKA Aged 66 years, resident of SONALI CHOWAK, N.H-31, POST-GULABBAGH, P.S-SADAR, DIST-PURNEA-854326 (BIHAR) (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate set up by-BHARTIYA JANTA PARTY (B.J.P) -(name of the political party) / am contesting as an independent candidate.

(2) Details of PAN and status of filing of Income tax return:

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	AEOPK9402J	2023-24	689290.00
2.	Spouse-SUCHITRA DEVI	ADJPD8492M	2023-24	412340.00
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	NIL	NIL

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court: -

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	CASE NO:-516/23 DATE:- 13/07/2023, KOTWALI P.S (PATNA) Section no-188/147/149/323/324/337/338/353 <i>cognizance has not been taken</i>
(b)	Name of the court, Case No. and Date of order taking cognizance:	CJM PATNA, KOTWALI THANA PATNA, CASE NO-516/23 <i>cognizance has not been taken</i>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	N.A

(4) Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	N.A.
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	N.A.
(c)	Punishment imposed:	N.A.

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debtentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. Dependent, here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

Sl. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Case in hand (on 31-03-2024)	Rs.271939.00	Rs. 17196.00	NIL	NIL	NIL
(ii)	Details of deposit in Bankaccounts(FDRs, Termofdepositsincluding savingaccounts), DepositswithFinancial Institutions,Non-BankingFinancialCompaniesandCooperativesocietiesandthe amountin each suchdeposit	<u>UPTO 31-03-2024</u> SBI SB A/C- 30479349861, Rs = 483346.84 Allahabad (INDIAN) Bank A/C -20932441710, Rs = 106153.70 Andhra Bank (UBI) A/C - Closed SBI Vidhan Sabha A/C - 35406455143, Rs = 60375.69 TOTAL Rs: -649876.23	<u>UPTO 31-03-2024</u> SBI SB A/C - 30733742684, Rs. = 36260.08 HDFC Bank SB A/C - 50100094858 211, Rs = 27042.26 Total Rs: - 63302.34	NIL	NIL	NIL
(iii)	Detailsofinvestmentin Bonds,debtentures/sharesandunitsincompanies /Mutualfundsandother s and the amount	NIL	NIL	NIL	NIL	NIL
(iv)	Detailsofinvestmentin NSS,PostalSaving, Insurancepoliciesandinve stmentinanyfinancialinstrumtentsinPostoffice orInsuranceCompanya	NIL	NIL	NIL	NIL	NIL

	nd the amount					
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	<u>UPTO 31-03-2024</u> Niraj Trading Co. Rs. - 2915806.00 Chiranjiv Khemka. Rs. - 1298250.00 Suchitra Devi. Rs. - 400000.00 TDS (A.Y 2024-25): 29930.00 Bihar Vidhan Sabha (Dues 31/3/24) Rs. - 238466.00 Total Rs. - 4882452.00	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount	M&M Scorpio (BR01FT-5251), Rs. = 2121570.00 Date: 12/07/2022 TOYOTA INNOVA CRYSTA (BR11AU/5151) DT: -02/08/2021 Rs. = 2602140.00	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (s) (give details of weight and value) (current market Value Dt: - 15.07.2025)	Gold Chain (27 Gm) 26-05-2015, Rs. 84507.00 GOLD (10.12 Gm) 04/11/2023 Rs. 69000.00 Silver Coin (25 Gm.) 17/02/2023 Rs. 2300.00 (Gold Ring (23 gm) <u>Gift from Marriage.</u> <u>Current Value</u> Rs. 230000.00) Total Rs: - 603000.00 Current Market Value July 25	(Gift from Marriage & other Gold (300 gms) Current Rate Rs. 26,50,000.00 Silver (1.00 Kg) Rs. 94,500.00) NIL GOLD PURCHASE DT: -04/11/23 (9.85 Gm) Rs. 61000/- Current Market Value RS. 2805500/- JULY 2025	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest (Date: 31/03/2024)	Revolver, Rs- 82720.00 CC TV Camera/DVR Rs- 38150.00 Mobile and Loudspeaker, RS: - 39008.00 Laptop, Rs - 230100.00 Furniture, Rs- 281410.00 Inverter/Battery, Rs - 12000.00 Intercom, Rs - 10303.00 Portable P A Set Rs. - 6700.00 Air conditioner & TV Rs. - 89900.00 Total Rs = 790291.00	Mobile Set, Rs - 15100.00 FURNITURE: Rs. 264358.00 Watch: Rs. 7325.00 TOTAL: 286783.00	NIL	NIL	NIL
(ix)	Gross Total Value	Rs: 11921268.23	Rs: 3172781.34	NIL	NIL	NIL

B. Details of Immovable assets:

- Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.

S. No.	Description	Self	Spouse	Depend-1	Depend-2	Depend-3
(i)	<u>Agricultural Land</u>					
	Location(s)	NIL	NIL	NIL	NIL	NIL
	Survey number(s)					
	Area (Total measurement in acres)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
(ii)	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
	<u>Non-Agricultural Land</u>					
	Location(s)	NIL	NIL			
	Survey number(s)					
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
(iii)	Any Investment on the land by way of development, construction etc. Approximate	NIL	NIL	NIL	NIL	NIL
	Current market value	NIL	NIL	NIL	NIL	NIL
	<u>Commercial Buildings</u>	NIL	NIL	NIL	NIL	NIL
	(Including apartment)					
	-Location(s)					
	-Survey number(s)					
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
(iii)	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of	NIL	NIL	NIL	NIL	NIL

	purchase					
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	NIL	MOUZA- ABDULLANAGAR GULABBAGH,PURNEA SADAR,THANA 100/1 KHATA NO-641, KHESRA NO 1538	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	2602.86 Sqft	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	5460 Sqft	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NO	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	06/09/1993	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	Rs. 40000/=	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.(31.03.2024)	NIL	Rs 4489308.00	NIL	NIL	NIL
	Approximate Current market value JULY 2025	NIL	1,08,00000.00	NIL	NIL	NIL
(v)	Others (such as interest inproperty)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	NIL	1,08,00,000.00	NIL	NIL	NIL

- (6) I give herein below the details of liabilities/ dues to public financial institutions and government: -
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item) 31/03/2024

SLNo	Description	Self	Spouse	Depend-1	Depend-2	Depend-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	SECURED LOAN SBI BIHAR VIDHAN SABHA MOTOR CAR LOAN RS. 464382.00	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	VIJAY KUMAR KHEMKA UNSECURED LOAN RS. 400000.00	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities 31/03/2024	464382.00	400000.00	NIL	NIL	NIL
(ii)	Government Dues: Dues to departments dealing with government	NIL	NIL	NIL	NIL	NIL

	accommodation					
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL	NIL
(iii)	Grand total of all Govt. dues (31/03/2024)	NIL	NIL	NIL	NIL	NIL

(7) Details of profession or

occupation:

a. Self...SOCIALWORK

SALARY,

ALLOWANCE FROM BIHAR

VIDHAN SHABHA

(8)

b. Spouse ...HOUSE WIFE

(9) My educational qualification is as under:

10th (Metric) – 1974, SUMRIT HIGH SCHOOL, BANMANKHL, 10TH MATRIC (Bihar School Examination Board, Patna)

12th (Intermediate) – 1976, Lalit Narayan Mithila University, Darbhanga

(10) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh. Vijay Kumar Khemka	
2.	Full postal address	SUNOLI Chowk, N.H-31, Gulabghat, P.S- Sadar, Dist -Purnea, Bihar - 854326	
3.	Number and Name of the constituency and state	62, PURNEA GENERAL CONSTITUENCY	
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BHARTIYA JANTA PARTY (BJP)	
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A	
	(b) Total number of Pending cases where the court (s) have taken cognizance	N.A	
6.	PAN of	Year for which last F.Y	Total Income Shown

		Income Tax Return filed					
	(a) Candidate	Up to (31/03/2024)	2023-24	689290.00			
	(b) Spouse:	Up to (31/03/2024)	2023-24	412340.00			
	(c) Dependents		N. A.	N.A.			
7.	Details of Assets and Liabilities in rupees (31.03.2024)						
		Description	Self	Spouse	Dependent - 1	Dependent - 2	Dependent - 3
A.		Moveable Asset (Total value)	6117001.00	3092283.00	NIL	NIL	NIL
B.		Immovable Asset	NIL	40,000.00	NIL	NIL	NIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value 31.3.2024	NIL	4489308.00	NIL	NIL	NIL
	(ii)	Approximate Current Market Price of Asset (Total Value) 31.3.2025	NIL	1,08,000,00.00	NIL	NIL	NIL
8.		Liabilities					
		(i) Government dues (Total)	NIL	NIL	NIL	NIL	NIL
		(ii) Loans from Bank, Financial Institutions and others B, V, S(Total)	464382.00	400000.00	NIL	NIL	NIL
9.	Highest educational qualification: 10th (Metric) – 1974, SUMRIT HIGH SCHOOL, BANMANKHI, (Bihar School Examination Board, Patna) 12th (Intermediate) – 1976, Lalit Narayan Mithila University, Darbhanga						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above.
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PATNA this the 19TH day of JULY 2025.



DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.